



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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8th Agrahayana 1944

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No.

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 20730/Legn.3/2022/Leg.

Dated, Thiruvananthapuram, 29th November, 2022

The Kerala Municipality (Amendment) Bill, 2022 together with the Statement of Objects and Reasons and the Financial Memorandum is published under Rule 69 of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

A. M Basheer,
Secretary.



[Translation in English of “2022-ലെ കേരള മുനിസിപ്പാലിറ്റി (ഭേദഗതി) ആക്ട് ” published under the authority of the Governor.]

THE KERALA MUNICIPALITY (AMENDMENT) BILL, 2022

A

BILL

further to amend the Kerala Municipality Act, 1994.

Preamble.- WHEREAS, it is expedient further to amend the Kerala Municipality Act, 1994 (20 of 1994) for the purposes hereinafter appearing;

BE it enacted in the Seventy-third Year of the Republic of India as follows:-

1. *Short title and commencement.-* (1) This Act may be called the Kerala Municipality (Amendment) Act, 2022.

(2) It shall come into force at once.

2. *Amendment of section 407.-* In the Kerala Municipality Act, 1994 (20 of 1994), in sub-section (1) of section 407, for the figures, words and symbol “31st July, 2017” the figures, words and symbol “7th November, 2019” shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Sub-section (1) of section 407 of the Kerala Municipality Act, 1994 (20 of 1994) provides that, notwithstanding anything contained in the Act, if any person or institution unlawfully, developed any land or constructed, reconstructed or carried out additions to any building on or before 31st July, 2017, a committee consisting of the District Town Planner, Regional Joint Director and the Secretary of the Local Self Government Institution concerned may after consultation with the concerned Municipality on realisation of a compounding fee as prescribed, regularise such land development or building construction or additions or reconstruction.



As the Kerala Municipality Building Rules, 2019, has come into force on 8th November, 2019, the Government have decided to amend sub-section (1) of section 407 of the said Act, so as to permit the regularisation of the unauthorised constructions which were started or completed on or before 7th November, 2019.

The Bill is intended to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation would not involve any additional expenditure from the Consolidated Fund of the State.

M.B.RAJESH

